

**CENTRAL ASSISTANCE TO ASSAM TO
MAINTAIN LAW AND ORDER**

1625. SHRI K. L. N. PRASAD : Will the PRIME MINISTER be pleased to state :

(a) whether the Union Government have received any request from the Government of Assam for assistance to maintain law and order in the State; and

(b) whether the Government of India have agreed to give assistance to the Government of Assam in this regard; if so, the details thereof

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : (a) Yes, Sir.

(b) In addition to the 24th Companies of the Central Reserve Police already available with the Assam State Government, 3 Companies of this force have been made available to the State Government recently, in aid of civil authority for the maintenance of Law and order. These are in addition to the units of the Border Security Force and the Railway Protection Special Force already with the State Government.

**SCHOLARSHIPS GRANTED TO INDIAN STUDENTS
BY FRANCE AND CANADA**

1626. SHRI R. P. KHAITAN : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) What is the number of scholarships' offered by the Governments of France and Canada during this year (subjectwise) for the students belonging to India:

(b) whether any conditions have been prescribed by those Governments for the grant of scholarships; if so, the details thereof;

(c) what is the number of students selected in each category during this year. to date;

(d) whether it is a fact that the selection was made twice during this year; if so, the reasons therefor; and

(e) what are the names of the students selected in the languages and literature during the two selections' made and the criteria adopted for their selection ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI A. K. KISKU) : (a) to (c) A statement with the requisite information' is attached. [See Appendix LXXIII. Annexure No. 73.]

(d) Selection for Canadian scholarships were made once only. Selections of candidates against scholarships made by the Government of France for 1970-71 were made twice. Initially, the Government of France had offered 62 scholarships/fellowships. After the offer had been advertised, the French Government revised their offer, raising the total number of scholarships/fellowships to 75. Selections had therefore to be made a second time against the additional awards.

(e) Fellowships for Indian Professors of French.

1. Shrimati A. M. Kunte
2. Shrimati V. B. Tongaonkar.
3. Kumari M. Kodikar.
4. Shrimati L. M. Pai.
5. Shri S. S. Mourougessane.
6. Shrimati P. B. Dalvie. ' Shri I. Bose.

Scholarships for Higher studies at Post-graduate level in French Language and Literature.

1. Shri S. K. Bhosle.
2. Shri Syce Aroquiassamy.
3. Kumari G. F. Patel.
4. Shri Madangobalane.
5. Shri B. K. Ioshi.
6. Kumari S. C. Deshpande.
7. Shri Joseph Biswas".
8. Kumari M. K. Ghyara.
9. Kumari Ayesha Sheikhwat.
10. Kumari J. V. Desai.
11. Shri S. Azizoudine.
12. Kumari B. D. Tuljapurkar.
13. Shri H. Mukhopadhyaya.
14. Shri V. S. Srinivasa Sastry.
15. Shri Aga Mohsin.
16. Shri D. G. Bhagwut.

The criteria adopted for the selection is given in part (b) of the statement relating to France. [See Appendix LXXIII, Annexure No. 73.]

For Canada this question does not arise.

**SETTING UP OF INTER-STATE BOARD OF
EDUCATION**

1627. SHRI AIRAMDAS DAULATRAM : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that the Central Government propose to set up an Inter-State Board of Education to standardise text books in all subjects for the primary and secondary schools in view of the interests of both the equalisation of educational Standards for all sections of the nation and cheapening the cost of preparations and production of text books all over the country;

(b) if so, what is the decision Government have arrived at; and

(c) if the reply to part (a) above be in the negative, the reasons therefor?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (PROF. V. K. R. V. RAO) : (a) to (c) A National Board of School Textbooks has been set up to advise the Government of India and State Governments on improvement of the standard and content of textbooks, textbook production and pricing and all other related aspects. The National Council of Educational Research and Training is producing model textbooks and textual materials for adoption or adaptation by State Governments.

Since education is a State subject and local conditions vary widely, there is no proposal to standardise school text-books in all subjects for the entire country.

BAN ON ENTRY OF WOMEN INTO I.A.S.

1628. SHRI NAWAL KISHORE:
SHRI GANESHI LAL CHAUDHART:

Will the MINISTER be pleased to state

(a) whether the Chief Minister of Uttar Pradesh has sent a letter to the Prime Minister to ban the entry of women into I.A.S. and other Administrative services;

(b) whether the Chief Minister has also asked for the necessary amendments in the constitution in this connection; and

(c) if so, what is the reaction of the Central Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND THE DEPARTMENT OF PERSONNEL IN THE CABINET SECRETARIAT (SHRI RAM NIWAS MIRDHA) : (a) and (b) The Prime Minister has not received any such letter from the Chief Minister of Uttar Pradesh. However, a communication has been received from the State Government suggesting that the Government of India might consider the feasibility of stopping recruitment of ladies to the Indian Administrative Service; and that, if owing to any constitutional difficulties this is not possible, that lady members of the I.A.S. may not be posted to the cadre of U.P.

(c) The matter is under the consideration of the Central Government.

SINDHU RESETTLEMENT CORPORATION

1629. SHRI JAIRAMDAS DAULATRAM Will the Minister of PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT be pleased to state :

(a) when the report of the Special Officer appointed in connection with the complaints received from a Member of Parliament and the Association of the Shareholders (mostly refugees) of the Sindhu Resettlement Corporation was received by Government:

(b) what are the findings of the Special Officer on each of the complaints of the above parties;

(c) what are his findings against Shri Abhi initially an officer of the Ministry who was nominated by Government as official Director of Corporation and later, on retirement and after purchasing shares, became first its ordinary Director and then its paid Managing Director and also paid